

Annexure-4

Name of the Corporate Debtor: Abhijeet Infrastructure Ltd

Date of commencement of CIRP: 05.02.2025

List of creditors as on: 09.04.2026

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in Rs)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Bank of Baroda (e Vijaya Bank)	09-May-25	3,83,63,41,032	3,83,63,41,032	Unsecured	Yes	No	4.48%	-	-	-	-	Please refer note 1
2	Central Bank of India	19-May-25	6,58,78,78,812	6,58,78,78,812	Unsecured	Yes	No	7.70%	-	-	-	-	Please refer note 2
3	Alchemist Asset Reconstruction Co Ltd – assignee of Axis Bank, State Bank of Hyderabad, Bank of Maharashtra, UCO Bank	16-Jun-25	24,11,40,78,496	24,11,40,78,496	Unsecured	Yes	No	28.17%	-	-	-	-	Please refer note 1
4	State Bank of India (Incl e-SBM)	03-Jul-25	5,51,55,60,424	5,51,55,60,424	Unsecured	Yes	No	6.44%	-	-	-	-	Please refer note 1
5	State Bank of India (Incl e-SBM)	23-Jul-25	4,57,15,47,561	4,57,15,47,561	Unsecured	Yes	No	5.34%	-	-	-	-	Please refer note 2
6	State Bank of India	23-Jul-25	89,55,22,327	89,55,22,327	Unsecured	Yes	No	1.05%	-	-	-	-	Please refer note 3
7	Punjab National Bank	31-Jul-25	14,71,34,80,192	14,71,34,80,192	Unsecured	Yes	No	17.19%	-	-	-	-	Please refer note 4
8	Bank of India	02-Dec-25	3,77,36,94,603	3,34,65,32,174	Unsecured	Yes	No	3.91%	-	-	42,71,62,429	-	Please refer note 1 & 5
9	Punjab National Bank	05-Feb-26	4,37,94,63,551	4,31,44,13,212	Unsecured	Yes	No	5.04%	-	-	6,50,50,339	-	Please refer note 2 & 6
TOTAL			68,38,75,66,998	67,89,53,54,230				79.32%	-	-	49,22,12,768	-	

Notes

- The claims have been filed by Alchemist Asset Reconstruction Co Ltd (AARC), State Bank of India (including claim of erstwhile State Bank of Mysore), Bank of Baroda (e Vijaya Bank) and Bank of India on account of amount in respect to the Corporate Guarantee issued by Corporate Debtor to Abhijeet MADC Nagpur Energy Private Limited. (AMNEPL) and is based on further details/clarifications sought from the creditors.
- Claims have been filed by Central Bank of India, State Bank (Including claim of erstwhile State Bank of Mysore) of India and Punjab National Bank on account of amount in respect of the Corporate Guarantee issued by the Corporate Debtor to Abhijeet Projects Ltd
- Claim has been filed by State Bank of India on account of amount in respect of the Corporate Guarantee issued by Corporate Debtor to Abhijeet Toll Road (Karnataka) Ltd.
- The claim has been filed by Punjab National Bank in respect of indemnity and agreement dated 16 February 2013 issued by Corporate Debtor (pursuant to Board Resolution dated 11 February 2013) to Jas Infrastructure and Power Ltd and subsequently invoked through the creditors' demand notice dated 19 January 2016.

Please note that Alchemist Asset Reconstruction Co Ltd, one of the financial creditors, filed an application (IA(L.B.C)/369/CB/2025) against Punjab National Bank challenging the classification of its claim. The said application is pending before the Hon'ble NCLT, Cuttack.

5 Bank of India submitted additional claim dated 02 December 2025 on account of amount in respect to the Corporate Guarantee issued by Corporate Debtor to AMNEPL. It may be noted that as per Regulation 13(1B), in the event that claims are received after the period specified under sub-regulation (1) of Regulation 12 and up to seven days before the date of meeting of creditors for voting on the resolution plan or the initiation of liquidation, as the case may be, the resolution professional, as the case may be, shall verify all such claims and categorise them as acceptable or non-acceptable for collation. As per above Regulation, same has been categorised as acceptable.

Further, as per regulation 13(1C) , the interim resolution professional or resolution professional, as the case may be, shall inter alia (a) intimate the creditor of categorisation thereof under sub-regulation (1B) and provide reasons where such claim has been categorised as non-acceptable for collation; and (b) put up the claims categorised as acceptable under sub-regulation (1B) and collated by him to:- (i) the committee in its next meeting for its recommendation for inclusion in the list of creditors and its treatment in the resolution plan, if any; and (ii) submit such claims before the Adjudicating Authority for condonation of delay and adjudication wherever applicable. Accordingly, as recommended by the COC, the requisite application (IA(I.B.C)/34/CB/2026) under CIRP regulations 13(1C)(b)(ii) was filed before the Hon'ble NCLT, Cuttack, seeking condonation of delay. Subsequently, the Hon'ble NCLT allowed the application vide its order dated 06 April 2026.

In view of the above, the subject verified claim has been included in the list of creditors.

6 Punjab National Bank submitted additional claim dated 05 February 2026 on account of amount in respect to the Corporate Guarantee issued by Corporate Debtor to Abhijeet Projects Ltd. It may be noted that as per Regulation 13(1B), in the event that claims are received after the period specified under sub-regulation (1) of Regulation 12 and up to seven days before the date of meeting of creditors for voting on the resolution plan or the initiation of liquidation, as the case may be, the resolution professional, as the case may be, shall verify all such claims and categorise them as acceptable or non-acceptable for collation. As per above Regulation, same has been categorised as acceptable.

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In view of the above, the subject verified claim has been included in the list of creditors